

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.2164/2017**

**New Delhi, this the 11<sup>th</sup> day of July, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Brij Mohan Mitroo (Aged About 65 years)  
(Retired M.I), Group "C"

S/o Sh. Jagan Nath Mitroo  
R/o 20, Radhey Puri Ext-2  
Gali No 2, Delhi 110051.

.... Applicant

(By Advocate:Shri T.N.Tripathi for Shri Amit Gaur)

**VERSUS**

1. The Commissioner  
South Delhi Municipal Corporation  
Civic Center, Shyam Prasad Mukherjee Marg  
Minto Road, New Delhi-110005
2. The Commissioner  
East Delhi Municipal Corporation  
Plot No.419 Municipal Corporation  
UDYOG Sadan, Patparganj Industrial Area,  
Delhi-110092.
3. M.H.O. Public Health Department  
(Malaria & OVBD) SDMC  
Civic Centre, Sham Prasad  
Mukherjee Marg, Minto Road  
New Delhi- 110005. .... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. The applicant, a retired Malaria Inspector, filed the present OA seeking the following reliefs :-

"(a) Grant 2<sup>nd</sup> Financial Upgradation w.e.f.09.09.2001 with GP Rs.4800 under MACP scheme to remove pay Anomaly in favour of applicant with all consequential benefits in the interest of justice.

(b) Refix the pension of the applicant w.e.f.30.04.2012 and pay the arrears accumulated from 9.9.2001 with the interest @18% per annum.

(c) Pass any other order/orders which deem fit and proper in the interest of justice."

3. It is submitted that the applicant has made number of representations and also got issued a legal notice vide Annexure A-25 dated 28.01.2017 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the legal notice (Annexure A-25) and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(Shekhar Agarwal)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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